

111

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 23/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	State Bank of India -Vs- Visa Infrastructure Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Poonam KESWANI, ADVOCATE for INDIALAW, LLP	Applicant	<i>Keswani</i> 15/01/18
2.	Aritra Basu, Adv	for the financial creditor	<i>Basu</i> 15/01/18
3.	Dwaiayan Ghosh, Advocate for INDIALAW, LLP		<i>Ghosh</i> 15/01/18
4.	Neha Negar Alam, Advocate for Indialaw LLP.		<i>Alam</i> 15/01/18
1.	ARVIND JHUNJHUNWALA, ADVOCATE	NJ	15/1/2018
2.	DEBARGHA BASU, ADVOCATE		
3.	NIKITA JHUNJHUNWALA, ADVOCATE		

**ORDER**

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the financial creditor has filed affidavit of service, which may be taken on record. Ld. Counsel for the corporate debtor has not filed any reply. Reply may be filed

JANAKI WAI CHONDAI

within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 12/02/2018.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)

ORDER